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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 10.01.2025

+ **W.P.(C) 229/2025 & CM APPL. 1111/2025**

BAKSISH AHMADPetitioner

Through: Mr.M.A. Inayati, Adv.

versus

UNION OF INDIA & ANR.Respondents

Through: Mr.Gaurav Barathi, Adv. for
R-1-2.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MR. JUSTICE RAVINDER DUDEJA

NAVIN CHAWLA, J. (ORAL)

1. This petition has been filed by the petitioner praying for the following relief: -

“(1) Issue a Writ/Order/Direction setting aside the dismissal order dated 27.10.2022 passed by the Commandant, and reinstate the petitioner in his post with all consequential benefits and back wages.”

2. The petitioner was dismissed from service *vide* the Impugned Order dated 27.10.2022 issued by the Commandant, 44 Bn. BSF, Narayanpur, District Malda, West Bengal. Aggrieved by the same, the petitioner submitted a Statutory Petition dated



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appropriate/convenient Forum for entertaining the present petition. Accordingly, we decline to entertain the present petition in exercise of the discretion vested in us under Article 226 of the Constitution of India.

8. The petition and the pending application are dismissed, while reserving the liberty of the petitioner to avail of his remedies in accordance with law before the Court having jurisdiction.

NAVIN CHAWLA, J

RAVINDER DUDEJA, J

JANUARY 10, 2025
RN/DG

Click here to check corrigendum, if any